



2026:KER:38322

RP NO. 288 OF 2026

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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE THE CHIEF JUSTICE MR. SOUMEN SEN

&

THE HONOURABLE MR. JUSTICE SYAM KUMAR V.M.

WEDNESDAY, THE 3<sup>RD</sup> DAY OF JUNE 2026 / 13TH JYAISHTA, 1948

RP NO. 288 OF 2026

AGAINST THE JUDGMENT DATED 13.02.2026 IN JPP NO.1 OF  
2026 OF HIGH COURT OF KERALA

REVIEW PETITIONER(S)/3RD PARTY:

KERALA HIGH COURT ADVOCATES ASSOCIATION (KHCAA)  
REG NO ER 931/2004, HIGH COURT BUILDING, KOCHI,  
REPRESENTED BY ITS PRESIDENT, PIN - 682031

BY ADVS.  
SHRI.SHINTO MATHEW ABRAHAM  
SHRI.SANTHOSH MATHEW (SR.)  
SRI.ARUN THOMAS  
SMT.VEENA RAVEENDRAN  
SMT.KARTHIKA MARIA  
SRI.ANIL SEBASTIAN PULICKEL  
SHRI.MATHEW NEVIN THOMAS  
SHRI.KARTHIK RAJAGOPAL  
SHRI.KURIAN ANTONY MATHEW  
SMT.APARNNA S.  
SHRI.ADEEN NAZAR  
SHRI.NOEL NINAN NINAN  
SHRI.ARUN JOSEPH MATHEW  
SHRI.ROHAN MATHEW



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**RESPONDENT(S)/PETITIONER & RESPONDENT:**

- 1 SUO MOTU JPP PROCEEDINGS INITIATED BY THE HIGH COURT  
ERNAKULAM, KERALA, PIN - 682031
- 2 STATE OF KERALA  
REPRESENTED BY THE HOME SECRETARY, GOVERNMENT  
SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695001
- 3 BAR COUNCIL OF KERALA  
REPRESENTED BY THE SECRETARY ,BAR COUNCIL  
BHAVAN ,HIGH COURT CAMPUS ERNAKULAM ,KOCHI-682031  
[IS SUOMOTU  
IMPLEADED AS ADDL.R3 AS PER DATED 11/03/2026 IN  
RP 288/2026]
- 4 THE STATE POLICE CHIEF  
POLICE HEAD QUARTERS ,THIRUVANANTHAPURAM,PIN  
695010 [IS IMPLEADED AS ADDL R4 AS PER ORDER  
DATED 11/03/2026 IN RP 288/2026]

BY ADVS.  
SMT.NAYANPALLY RAMOLA  
SMT.M.U.VIJAYALAKSHMI  
SRI.K.JAJU BABU (SR.)

V. TEKCHAND -SR.GP

THIS REVIEW PETITION HAVING COME UP FOR ADMISSION ON  
03.06.2026, THE COURT ON THE SAME DAY DELIVERED THE  
FOLLOWING:



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ORDER

SYAM KUMAR V.M., J.

Heard Mr. Peeyus A. Kottam, learned counsel for the review petitioner, Ms. Nayanpally Ramola, learned counsel for respondent No.1, Ms. M.U. Vijayalakshmi, learned counsel for respondent No.3 and Mr. V. Tekchand, learned Senior Government Pleader.

2. This Petition has been filed by the petitioner seeking to review the judgment dated 13.02.2026 in JPP No. 1 of 2026. After admitting the Review Petition, we had heard the learned counsel for the petitioner, the learned Special Government Pleader, and the learned counsel appearing for the High Court of Kerala. An interim order was rendered on 25.03.2026, paragraphs 11, 12, and 13 whereof reads as follows:

*“11. Moreover, the power of the Court to seek information regarding the writ petitioner or his credentials cannot be whittled down in any manner whatsoever. In view of the manner in which de-freezing orders are being*



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*obtained, it would be open to the Court to call for an independent report from the SHO or to require the presence of the writ petitioner, so as to ensure that the purity of the judicial process is maintained.*

*12. It will also be open to the court concerned before which the malpractice is revealed to refer the matter for appropriate action to the Secretary of the Bar Council. The said authority shall treat the communication as a complaint and take appropriate action in accordance with law.*

*13. We had vide our order dated 25.02.2026 modified our earlier order dated 13.02.2026 which held that the filing of affidavit by the Station House Officer shall not be necessary. It is hereby further clarified that it shall be open to the court concerned if it deems fit and proper in the facts to call for a further report from the SHO concerned if the circumstances so warrant.”*

3. Today, when the matter is taken up for



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consideration, the learned counsel for the petitioner submits that the Review Petition can be closed confirming the observations contained in paragraphs 11, 12, and 13 of the interim order dated 25.03.2026. We note that the order dated 13.02.2023 already stands modified vide order dated 25.03.2026 as noted in paragraph 13 of order dated 25.03.2026 reproduced hereinabove. In view of the above and taking note of the submission of the learned counsel, we deem it fit to close this Review Petition.

Accordingly, the Review Petition shall stand allowed and the judgment dated 13.02.2026 in JPP No. 1 of 2026 is modified in terms elaborated hereinabove.

**Sd/-**

**SOUMEN SEN  
CHIEF JUSTICE**

**Sd/-**

**SYAM KUMAR V.M.  
JUDGE**

uu/03.06.2026



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APPENDIX OF RP NO. 288 OF 2026

**RESPONDENT EXHIBITS**

**Exhibit R1(a)      A true copy of the Official Memorandum  
dated 20.07.2024 issued by the High  
Court of Kerala**